

C O N T E N T S

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THE SPEAKER

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THE DEPUTY SPEAKER

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PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY-GENERAL

Shri P.D.T. Achary

LOK SABHA DEBATES

LOK SABHA

Tuesday, May 4, 2010/ Vaisakha 14, 1932 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

OBITUARY REFERENCE

MADAM SPEAKER: Hon. Members, I have to inform the House of the sad demise of one of our former colleagues, Shri T. Bala Goud.

Shri T. Bala Goud was a member of the Eighth and Ninth Lok Sabhas from 1984 to 1991 representing the Nizamabad Parliamentary Constituency of Andhra Pradesh. Earlier, Shri Goud was a member of the Andhra Pradesh Legislative Assembly from 1978 to 1983. He served as a Cabinet minister in the Government of Andhra Pradesh from 1980 to 1982.

Shri Goud was a member of the Committee on Government Assurances; Joint Committee on Shipping Agents Licencing and the Consultative Committee of the Ministry of Finance and Industry during the Eighth Lok Sabha. He was also a member of the House Committee and the Consultative Committee of the Ministry of Defence during the Ninth Lok Sabha.

An agriculturist by profession, Shri Goud served as the Gram Sarpanch, Panchayat Samiti, Yellareddy from 1960 to 1970 and as its President from 1970 to 1975. He was the Chairman, Zilla Parishad, Nizamabad from 1982 to 1984. Shri Goud also served as the President of the Andhra Pradesh Backward Classes Commission and played a proactive role in the uplift of the backward classes of the society.

A widely travelled person, Shri Goud was a member of the Indo-Soviet Friendship Society delegation to the erstwhile USSR in 1973.

Shri T. Bala Goud passed away on 1 March, 2010 at Hyderabad, Andhra Pradesh at the age of 79.

We deeply mourn the loss of our friend and I am sure the House would join me in conveying our condolences to the bereaved family.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.01 hrs.

The Members then stood in silence for a short while.

MADAM SPEAKER : Thank you.

... (*Interruptions*)

MADAM SPEAKER : Question Hour – Q. No. 541.

... (*Interruptions*)

11.02 hrs.

At this stage, Shri Anand Prakash Paranjape and some other hon. members came and stood on the floor near the Table

अध्यक्ष महोदया : आप बैठ जाइए।

... (व्यवधान)

अध्यक्ष महोदया : जनगणना के बारे में नियम 193 के अंतर्गत डिस्कशन है।

... (व्यवधान)

MADAM SPEAKER : After the Question Hour, you are getting a chance in 'Zero Hour'.

... (*Interruptions*)

MADAM SPEAKER : You are getting a chance to speak.

... (*Interruptions*)

MADAM SPEAKER : You are getting a chance to speak in the 'Zero Hour'.

... (*Interruptions*)

MADAM SPEAKER : You will get a chance to speak in the 'Zero Hour'. Please go back to your seats. Let the Question Hour run.

... (*Interruptions*)

MADAM SPEAKER : Please listen to the hon. Minister. Please take your seats.

... (*Interruptions*)

MADAM SPEAKER : Please listen to the hon. Minister.

... (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam Speaker, though no notice was given about the strike by the railwaymen there, the Member (T) has taken note of it. I will convey it to the hon. Minister. Before the adjournment of the House finally, in the next two days, maybe, if possible, today or tomorrow, we will come with a statement. ... (*Interruptions*)

MADAM SPEAKER : He will come with a statement. Please go back to your seats.

... (*Interruptions*)

MADAM SPEAKER : He will come with a statement. Please go back to your seats. The hon. Minister said that he will take it up.

... (*Interruptions*)

अध्यक्ष महोदया : आप सब बैठ जाइये।

... (व्यवधान)

MADAM SPEAKER: I will give you a chance in the 'Zero Hour'.

... (*Interruptions*)

MADAM SPEAKER: You will get a chance in the 'Zero Hour'. Go Back to your seats.

... (*Interruptions*)

(Q. No. 541)

MADAM SPEAKER : Q. No.541, Shri Bhudeo Choudhary.

श्री भूदेव चौधरी : अध्यक्ष महोदय, मेरे मूल प्रश्न के उत्तर में माननीय मंत्री जी ने बताया ...(व्यवधान) कि सीमाओं पर बाड़ लगाने का कार्य वर्ष 2012 तक सम्पन्न हो जायेगा। ...(व्यवधान) माननीय मंत्री जी ने यह भी बताया कि नेपाल और बंगलादेश की सीमा पर तस्करी और अन्य अवैध क्रियाकलापों की जानकारी उन्हें भी है। ...(व्यवधान) उन्होंने इसे रोकने के लिए बहुआयामी प्रयास भी किया है, जो उनके उत्तर में दर्ज है। ...(व्यवधान) मैं उसके डिटेल् में नहीं जाना चाहता हूं। ...(व्यवधान)

अध्यक्ष महोदय, मेरा आपके माध्यम से सरकार से सीधा-सीधा प्रश्न है कि जब इनके मंत्रालय ने बहुआयामी दृष्टिकोण इन अवैध क्रियाकलापों को रोकने के लिए बनाया है ...(व्यवधान) तो फिर तीन दिन पूर्व पाकिस्तान के आतंकवादी नेपाल के रास्ते हमारी सीमा में कैसे प्रवेश कर गये ...(व्यवधान) जिसके चलते दो दिनों तक दिल्ली सहित देश के कई महानगरों में हाई अलर्ट जारी हुआ? ...(व्यवधान)

अध्यक्ष महोदय : आपने अपना प्रश्न पूछ लिया है। आप इससे ज्यादा और क्या प्रश्न पूछेंगे?

...(व्यवधान)

MADAM SPEAKER: Hon. Minister, can you hear him?

... *(Interruptions)*

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Madam, Indo-Nepal border is not a fenced border ... *(Interruptions)* It is an open border. ... *(Interruptions)* We try to maintain vigil on the border. ... *(Interruptions)* The terrorists come from across the Indo-Nepal border. ... *(Interruptions)*

MADAM SPEAKER: Hon. Minister, I think, nobody can hear.

... *(Interruptions)*

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.10 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.



12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

... (Interruptions)

At this stage, Shri Chandrakant Khaire and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now, Papers to be laid.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): Madam, I beg to lay on the Table:--

- (1) A copy of the Central Industrial Security Force Assistant Inspector General, Legal and Regulations, Group 'A' post, First Amendment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 214(E) in Gazette of India dated 29th March, 2010, under sub-section (3) of Section 22 of Central Industrial Security Force Act, 1968.

(Placed in Library, See No. LT 2401/15/10)

- (2) A copy of the Indo-Tibetan Border Police Force, Combatant Ministerial Cadre and Combatant Stenographer Cadre Group-'B' and Group-'C' post Recruitment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 287(E) in Gazette of India dated 6th April, 2010, under sub-section (3) of Section 156 of Indo-Tibetan Border Police Force Act, 1992.

(Placed in Library, See No. LT 2402/15/10)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007:-

(i) The Sashastra Seema Bal Group 'A' Combatised (Gazetted) Ministerial and Private Secretary Cadre Post Recruitment Rules, 2010 published in Notification No. G.S.R. 202(E) in Gazette of India dated 22nd March, 2010.

(ii) The Sashastra Seema Combatised Telecommunication Cadre Group 'B' Posts Recruitment Rules, 2010 published in Notification No. G.S.R. 192(E) in Gazette of India dated 16th March, 2010.

(Placed in Library, See No. LT 2403/15/10)

(4) A copy of the Central Reserve Police Force (Combatised Para-Medical Posts) Recruitment (Second Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 47(E) in Gazette of India dated 22nd January, 2010, under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949.

(Placed in Library, See No. LT 2404/15/10)

(5) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the National Investigation Agency Act, 2008:-

(i) S.O. 879(E) published in Gazette of India dated 19th April, 2010, notifying the Court of District Judge-IV-cum-Additional Sessions Judge in-charge, New Delhi Police District, Patiala House Courts, New Delhi as the Special Court for the purposes of sub-section (1) of Section 11 of the National Investigation Agency Act, 2008, for trial of Scheduled Offences.

(ii) S.O. 772(E) published in Gazette of India dated 7th April, 2010, withdrawing the Notification No. S.O. 2948(E) dated 18th November, 2009.

(Placed in Library, See No. LT 2405/15/10)

संसदीय कार्य मंत्री और जल संसाधन मंत्री (श्री पवन कुमार बंसल): I will contact the Minister immediately. After this, as early an occasion as possible, we will come out with a

statement. ... (*Interruptions*) मैडम, मैं उनसे कहूंगा कि अगर वह यहां नहीं आ सकती हैं, तो आपस में बात करके, जितनी जल्दी हो सके, उनके एमओएस आकर यहां स्टेटमेंट दें।...(व्यवधान) I will have to talk to the Minister concerned. स्टेटमेंट एकदम तो यहां कोई कर नहीं सकता है।...(व्यवधान) स्टेटमेंट एकदम तो यहां की नहीं जा सकती।...(व्यवधान)

अध्यक्ष महोदया : मंत्री जी कोशिश कर रहे हैं, आप बैठिए। वह जल्दी कर देंगे।

...(व्यवधान)

SHRI PAWAN KUMAR BANSAL: A statement will be made before 12 noon tomorrow. ... (*Interruptions*)



SHRI BASU DEB ACHARIA (BANKURA): The Railway Minister should make a statement on this. ... (*Interruptions*)

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. M.S. GILL):
Madam, I beg to lay on the Table:--

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2007-2008.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2406/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Madam, I beg to lay on the Table:--

- (1) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1993-1994.
- (ii) Annual Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1993-1994, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 2407/15/10)
- (b) (i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2008-2009.
- (ii) Annual Report of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (a) and (b) of (1) above.
- (Placed in Library, See No. LT 2408/15/10)
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Department of Food and Public Distribution, Ministry of Development of North Eastern Region for the year 2010-2011.
- (Placed in Library, See No. LT 2409/15/10)
- (4) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (Placed in Library, See No. LT 2410/15/10)

- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2008-2009.
 - (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(Placed in Library, See No. LT 2411/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): Madam, I beg to lay on the Table:--

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

(i) S.O. 495(E) published in Gazette of India dated the 26th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadappa-Kurnool Section) in the State of Andhra Pradesh.

(ii) S.O. 327(E) and S.O. 328(E) published in Gazette of India dated the 10th February, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 18 (Kadappa-Kurnool Section) in the State of Andhra Pradesh.

(iii) S.O. 329(E) and S.O. 330(E) published in Gazette of India dated the 10th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadappa-Kurnool Section) in the State of Andhra Pradesh.

(iv) S.O. 499(E) published in Gazette of India dated the 26th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadappa-Kurnool Section) in the State of Andhra Pradesh.

(v) S.O. 505(E) published in Gazette of India dated the 26th February, 2010, regarding acquisition of land for building,

maintenance, management and operation of National Highway No. 18 (Kadappa-Kurnool Section) in the State of Andhra Pradesh.

(vi) S.O. 398(E) published in Gazette of India dated the 17th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 in the State of Andhra Pradesh.

(vii) S.O. 490(E) published in Gazette of India dated the 26th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.

(viii) S.O. 407(E) published in Gazette of India dated the 17th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Oachira-Thiruvananthapuram Section) in the State of Kerala.

(ix) S.O. 408(E) published in Gazette of India dated the 17th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Thiruvananthapuram-Kerala/Tamil Nadu Border Section) in the State of Kerala.

(x) S.O. 3212(E) published in Gazette of India dated the 15th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.

(xi) S.O. 186(E) published in Gazette of India dated the 25th January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.

(xii) S.O. 282(E) published in Gazette of India dated the 8th February, 2010, regarding acquisition of land for building,

maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.

(xiii) S.O. 491(E) published in Gazette of India dated the 26th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.

(xiv) S.O. 120(E) published in Gazette of India dated the 20th January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Vijayawada-Bandar Section) in the State of Andhra Pradesh.

(xv) S.O. 3213(E) published in Gazette of India dated the 15th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.

(xvi) S.O. 588(E) published in Gazette of India dated the 15th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Madras-Vijayawada Section) in the State of Tamil Nadu.

(xvii) S.O. 132(E) published in Gazette of India dated the 20th January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.

(xviii) S.O. 492(E) published in Gazette of India dated the 26th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 in the State of Karnataka.

(xix) S.O. 765(E) published in Gazette of India dated the 6th April, 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 6 (Nagpur-Dhule Section) in the State of Maharashtra.

(xx) S.O. 437(E) published in Gazette of India dated the 23rd February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Talegaon-Amravati Section) in the State of Maharashtra.

(xxi) S.O. 477(E) published in Gazette of India dated the 24th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Durg-Nagpur Section) in the State of Maharashtra.

(xxii) S.O. 478(E) published in Gazette of India dated the 24th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Pimalgaon-Nashik-Gonde Section) in the State of Maharashtra.

(xxiii) S.O. 497(E) published in Gazette of India dated the 26th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Mulbagal-Kolar-Bangalore Section) in the State of Karnataka.

(xxiv) S.O. 576(E) published in Gazette of India dated the 11th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 48 (Neelmangala-Hassan Section) in the State of Karnataka.

(xxv) S.O. 673(E) published in Gazette of India dated the 23rd March, 2010, authorising the Special Land acquisition Officer No. 5 Solapur, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 13 (Hattur-Maharashtra/Karnataka Border Section) in the State of Karnataka.

(xxvi) S.O. 382(E) published in Gazette of India dated the 16th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 in the State of Madhya Pradesh.

(xxvii) S.O. 585(E) published in Gazette of India dated the 12th March, 2010, making certain amendments in the Notification No. S.O. 622(E) dated the 18th April, 2007.

(xxviii) S.O. 671(E) published in Gazette of India dated the 23rd March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 in the State of Madhya Pradesh.

(xxix) S.O. 753(E) published in Gazette of India dated the 5th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Bhopal-Bareilly Section) in the State of Madhya Pradesh.

(xxx) S.O. 763(E) published in Gazette of India dated the 6th April, 2010, making certain amendments in the Notification No. S.O. 3230(E) dated the 15th December, 2009.

(xxxi) S.O. 761(E) published in Gazette of India dated the 6th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jabalpur-Rajmarg Section) in the State of Madhya Pradesh.

(xxxii) S.O. 184(E) published in Gazette of India dated the 25th January, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 47 (Project Chainage) (Kerala-Tamil Nadu border-Kanniyakumari Section) and (Nagercoil-Kavalkinaru Section) in the State of Tamil Nadu.

(xxxiii) S.O. 185(E) published in Gazette of India dated the 25th January, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 47B (Project Chainage) (Nagercoil-Kavalkinaru Section) in the State of Tamil Nadu.

(xxxiv) S.O. 364(E) and S.O. 365(E) published in Gazette of India dated the 16th February, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 45B (Madurai-Aruppukkottai-Thoothukkudi Section) in the State of Tamil Nadu.

(xxxv) S.O. 421(E) published in Gazette of India dated the 18th February, 2010, authorising the Special District Revenue Officer (Land Acquisition), NH-47 AND NH-67 Ext. Coimbatore, as the competent authority to acquire land for building, maintenance, management and operation of National Highway Nos. 47 and 67 Ext. in the State of Tamil Nadu.

(xxxvi) S.O. 435(E) published in Gazette of India dated the 23rd February, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.

(xxxvii) S.O. 449(E) published in Gazette of India dated the 23rd February, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.

(xxxviii) S.O. 370(E) and S.O. 371(E) published in Gazette of India dated the 16th February, 2010, regarding acquisition of land for building, maintenance, management and operation of different

stretches of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.

(xxxix) S.O. 404(E) published in Gazette of India dated the 17th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.

(xl) S.O. 450(E) published in Gazette of India dated the 23rd February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.

(xli) S.O. 496(E) published in Gazette of India dated the 23rd February, 2010, making certain amendments in the Notification No. S.O. 1501(E) dated the 17th June, 2009.

(xlii) S.O. 630(E) published in Gazette of India dated the 23rd March, 2010, making certain amendments in the Notification No. S.O. 3213(E) dated the 15th December, 2009.

(xliii) S.O. 670(E) published in Gazette of India dated the 23rd March, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 47B (Project Chainage) (Kerala-Tamil Nadu border-Kanniyakumari Section) and (Nagercoil-Kavalkinaru Section) in the State of Tamil Nadu.

(xliv) S.O. 451(E) published in Gazette of India dated the 23rd February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 in the State of Tamil Nadu.

(xlv) S.O. 488(E) published in Gazette of India dated the 26th February, 2010, regarding acquisition of land for building,

maintenance, management and operation of National Highway No. 67 (Nagapattinam-Thanjavur Section) in the State of Tamil Nadu.

(xlvi) S.O. 624(E) published in Gazette of India dated the 22nd March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Nagapattinam-Thanjavur Section) in the State of Tamil Nadu.

(xlvii) S.O. 694(E) published in Gazette of India dated the 26th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichirappalli-Karur Section) in the State of Tamil Nadu.

(xlviii) S.O. 692(E) published in Gazette of India dated the 26th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.

(xlix) S.O. 696(E) published in Gazette of India dated the 26th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.

(l) S.O. 697(E) published in Gazette of India dated the 26th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.

(li) S.O. 703(E) published in Gazette of India dated the 29th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 209 (Dindigul-Coimbatore Section) in the State of Tamil Nadu.

(lii) S.O. 448(E) published in Gazette of India dated the 23rd February, 2010, making certain amendments in the Notification No. S.O. 2083(E) dated the 4th December, 2007.

(liii) S.O. 363(E) published in Gazette of India dated the 16th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.

(liv) S.O. 378(E) published in Gazette of India dated the 16th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.

(lv) S.O. 3270(E) published in Gazette of India dated the 23rd December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Rajasthan.

(lvi) S.O. 566(E) published in Gazette of India dated the 10th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 14 in the State of Rajasthan.

(lvii) S.O. 3232(E) published in Gazette of India dated the 15th December, 2009, making certain amendments in the Notification No. S.O. 2127(E) dated the 17th August, 2009.

(lviii) S.O. 470(E) published in Gazette of India dated the 24th February, 2010, containing corrigendum to the Notification No. S.O. 1428(E) dated the 10th June, 2009.

(lix) S.O. 423(E) published in Gazette of India dated the 18th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11(Mahua-Jaipur Section) in the State of Rajasthan.

(lx) S.O. 506(E) published in Gazette of India dated the 26th February, 2010, regarding acquisition of land for building,

maintenance, management and operation of National Highway No. 8 (Udaipur-Ahmedabad Section) in the State of Rajasthan.

(lxi) S.O. 85(E) published in Gazette of India dated the 15th January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79 (Chittorgarh-Mangalwar Section) in the State of Rajasthan.

(lxii) S.O. 695(E) published in Gazette of India dated the 26th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 (Jaipur-Reengus Section) in the State of Rajasthan.

(lxiii) S.O. 452(E) published in Gazette of India dated the 23rd February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 in the State of Rajasthan.

(lxiv) S.O. 605(E) published in Gazette of India dated the 16th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 (Bharatpur-Mahua Section) in the State of Rajasthan.

(lxv) S.O. 689(E) published in Gazette of India dated the 24th February, 2010, containing corrigendum to the Notification No. S.O. 3270(E) dated the 21st December, 2009.

(lxvi) S.O. 436(E) published in Gazette of India dated the 23rd February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 (Bharatpur-Mahua Section) in the State of Rajasthan.

(lxvii) S.O. 677(E) published in Gazette of India dated the 23rd March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Deoli-Kota Section) in the State of Rajasthan.

(lxviii) S.O. 376(E) published in Gazette of India dated the 16th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Deoli-Jhalawar Section) in the State of Rajasthan.

(lxix) S.O. 912(E) published in Gazette of India dated the 21st April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Vadape-Gonde Section) in the State of Maharashtra.

(lxx) S.O. 557(E) published in Gazette of India dated the 10th March, 2010, making certain amendments in the Notification No. S.O. 2654(E) dated the 21st October, 2009.

(lxxi) S.O. 314(E) published in Gazette of India dated the 8th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of Bihar.

(lxxii) S.O. 3194(E) published in Gazette of India dated the 14th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.

(lxxiii) S.O. 286(E) published in Gazette of India dated the 8th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.

(lxxiv) S.O. 535(E) published in Gazette of India dated the 4th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.

(lxxv) S.O. 536(E) published in Gazette of India dated the 4th March, 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 33 (Hazaribag-Ranchi Section) in the State of Jharkhand.

(lxxvi) S.O. 3137(E) published in Gazette of India dated the 7th December, 2009, making certain amendments in the Notification No. S.O. 2799(E) dated the 3rd November, 2009.

(lxxvii) S.O. 3109(E) published in Gazette of India dated the 4th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 83 (Patna-Gaya-Dobhi Section) in the State of Bihar.

(lxxviii) S.O. 405(E) published in Gazette of India dated the 16th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.

(lxxix) S.O. 285(E) published in Gazette of India dated the 8th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.

(lxxx) S.O. 319(E) published in Gazette of India dated the 8th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.

(lxxxix) S.O. 475(E) published in Gazette of India dated the 24th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 in the State of Bihar.

(lxxxii) S.O. 316(E) published in Gazette of India dated the 8th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of Bihar.

(lxxxiii) S.O. 561(E) published in Gazette of India dated the 9th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 in the State of West Bengal.

(lxxxiv) S.O. 57(E) published in Gazette of India dated the 12th January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 57A in the State of Bihar.

(lxxxv) S.O. 3151(E) published in Gazette of India dated the 8th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of Bihar.

(lxxxvi) S.O. 3149(E) published in Gazette of India dated the 8th December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 77 in the State of Bihar.

(lxxxvii) S.O. 275(E) published in Gazette of India dated the 8th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of West Bengal.

(lxxxviii) S.O. 493(E) published in Gazette of India dated the 26th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.

(Placed in Library, See No. LT 2412/15/10)

(lxxxix) S.O. 577(E) published in Gazette of India dated the 11th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 57 in the State of Bihar.

(xc) S.O. 3115(E) published in Gazette of India dated the 4th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.

(xci) S.O. 318(E) published in Gazette of India dated the 8th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.

(xcii) S.O. 320(E) published in Gazette of India dated the 8th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.

(xciii) S.O. 606(E) published in Gazette of India dated the 17th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of West Bengal.

(xciv) S.O. 672(E) published in Gazette of India dated the 23rd April, 2009, making certain amendments in the Notification No. S.O. 3050(E) dated the 30th November, 2009.

(xcv) S.O. 471(E) published in Gazette of India dated the 24th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Hazaribag-Ranchi Section) in the State of West Bengal.

(xcvi) S.O. 472(E) published in Gazette of India dated the 24th February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Hazaribag-Ranchi Section) in the State of West Bengal.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highways Authority of India, New Delhi, for the year 2008-2009.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 2413/15/10)

12.01 hrs.

**COMMITTEE ON ABSENCE OF MEMBERS
FROM THE SITTINGS OF THE HOUSE
1st Report**

डॉ. बलीराम (लालगंज): महोदया, मैं सभा की बैठकों से सदस्यों की अनुपस्थिति संबंधी समिति का पहला प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभापटल पर प्रस्तुत करता हूँ।

12.02 hrs.

**COMMITTEE ON EMPOWERMENT OF WOMEN
3rd Report**

SHRIMATI CHANDRESH KUMARI (JODHPUR): Madam, I beg to present the Third Report (Hindi and English versions) of the Committee on Empowerment of Women (2009-10) on the subject "Empowerment of Women through Panchayati Raj Institutions."

12.03 hrs.

STATEMENTS BY MINISTERS

- (i) Status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Agriculture (PSCA) on Demands for Grants (2009-2010), pertaining to the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture ***

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS):Madam, on behalf of my senior colleague, Shri Sharad Pawar, I beg to lay the statement on the status of implementation of observations/recommendations contained in the Second Report of the Standing Committee on Agriculture in pursuance of the direction 73A of the Hon'ble Speaker, Lok Sabha vide Lok Sabha Bulletin -Part II dated September 01, 2004 under the Rules of Procedure and Conduct of Business in Lok Sabha.

The Standing Committee on Agriculture examined the Demands for Grants of the Department of Animal Husbandry, Dairying and Fisheries (DADF) for the year 2009-10 and presented the Report in Lok Sabha on 18th December, 2009. The Report contained 32 observations/recommendations. Action Taken Replies of the Government were sent to the Committee on 17th March, 2010.

The status of action taken regarding implementation of the observations/recommendations of PSCA is indicated in the statement enclosed.

* Laid on the Table and also Placed in Library, See No. LT 2414/15/10

12.04 hrs.**(ii) Status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Coal and Steel on Demands for Grants (2009-2010), pertaining to the Ministry of Mines***

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): Madam, on behalf of my senior colleague, Shri Bijoy Krishna Handique, I beg to lay the statement on the implementation of the recommendations of the Standing Committee on Coal and Steel relating to Ministry of Mines contained in their Second Report as per the directions of the Hon'ble Speaker, Lok Sabha.

The Second Report of the Standing Committee on Coal and Steel has been presented to Lok Sabha on 18.12.2009, which was for the Demands for Grants of the Ministry of Mines for the year 2009-10. Action taken on this has been sent to the Committee Office on 23.3.2010. There were 17 recommendations in the Second Report of the Committee on which action was called for on the part of the Government.

The status of the implementation is indicated in the Annexure-I to my statement, which is laid on the Table of the House. I would not like to take the valuable time of the House to read the Annexure and request that these may be considered as read.



* Laid on the Table and also Placed in Library, See No. LT 2415/15/10

12.05 hrs.**(iii) Status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Information Technology on 'Television Audience Measurement in India', pertaining to the Ministry of Information and Broadcasting***

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): I beg to lay the Statement on the status of implementation of Recommendations/Observations contained in the Sixty-seventh Report of the Parliamentary Standing Committee on Information Technology (2008-2009) relating to Television Audience Measurement in India concerning the Ministry of Information & Broadcasting in pursuance of direction 73 A of the Speaker, Lok Sabha issued vide Lok Sabha Bulletin Part-II, dated 1st September, 2004. This 67th Report was considered and adopted by the Standing Committee at their sitting held on 10th December, 2008 and was laid on the Table of Lok Sabha on 15th December, 2008.

The said 67th Report was prepared by the Standing Committee after considering a briefing on the subject from the representatives of the Ministry on 29th January, 2008, evidence of the representatives of the Ministry on 16th July, 2008 received extensive inputs in the form of suggestions/write ups from Telecom Regulatory Authority of India (TRAI), various stakeholders and Industry and heard their views at the sittings of the Committee held on 19 June, 2008.

The above mentioned 67 Report of the Committee contains 35 Recommendations/Observations in PART II on which the Committee desired to have Government attention on the shortcomings as detailed in its recommendations/observations. The requisite Action Taken Notes have since been furnished by the Govt, to the Standing Committee on 12th May 2009. Through the

* Laid on the Table and also Placed in Library, See No. LT 2416/15/10

said Action Taken Notes the Committee has been apprised of the status of implementation of the Recommendations/Observations. A Statement has also been made in the House on 24th November, 2009 in the mater.

A Statement of the updated Action Taken Notes/Final Action Taken Notes on Recommendations/Observations as contained in the 67th Report of Standing Committee on Information Technology-Television Audience Measurement in India, in respect of the Ministry of Information & Broadcasting is now laid on the Table of the House.

12.06 hrs.**(iv) Status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Information Technology on Demands for Grants (2009-2010), pertaining to the Ministry of Information and Broadcasting***

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): On behalf of my colleague Dr. S. Jagathrakshakan, I beg to lay the statement on the status of implementation of Recommendations / Observations contained in the Second Report of the Parliamentary Standing Committee on Information & Technology relating to Detailed Demands for Grants (2009-10) concerning the Ministry of Information & Broadcasting in pursuance of direction of the Chairman, Rajya Sabha issued vide Rajya Sabha Bulletin Part-II, dated 28th September, 2004.

The Standing Committee on Information Technology (2009-10) was constituted on 31st August 2009. The Committee considered the Demands for Grants pertaining to Ministry of Information and Broadcasting for the year 2009-10. The Committee took evidence of the representative of the Ministry on 30 October 2009. The Report of the Committee viz. Second Report of the Standing Committee on Information Technology (2009-10) was presented to Rajya Sabha on 16th December 2009. It contained 29 Recommendations / Observations.

The Action Taken Notes of the Government on all 29 Recommendations / Observations contained in the 2nd Report were forwarded to the Standing Committee on Information Technology on 08th March 2010.

A Statement of the aforesaid Action Taken Notes on the above 29 Recommendations / Observations as contained in the 2nd Report of Standing Committee on Information Technology in respect of the Ministry of Information & Broadcasting is laid on the Table of the House.

* * Laid on the Table and also Placed in Library, See No. LT 2417/15/10

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ... **

12.07 hrs.

**NATIONAL ROAD SAFETY AND TRAFFIC
MANAGEMENT BOARD BILL, 2010****

MADAM SPEAKER: Now we take up Item no. 14 – Shri Kamal Nath.

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI KAMAL NATH): I beg to move for leave to introduce a Bill to provide for the establishment of the National Road Safety and Traffic Management Board for the purpose of orderly development, regulation, promotion and optimization of modern and effective road safety and traffic management system and practices in relation to the national highways and improved safety standards in highway design, construction, operation and regulate high standards in production and maintenance of mechanically propelled vehicles and for matters connected therewith or incidental thereto.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the establishment of the National Road Safety and Traffic Management Board for the purpose of orderly development, regulation, promotion and optimization of modern and effective road safety and traffic management system and practices in relation to the national highways and improved safety standards in highway design, construction, operation and regulate high standards in production and maintenance of mechanically propelled vehicles and for matters connected therewith or incidental thereto.”

The motion was adopted.

SHRI KAMAL NATH: I introduce*** the Bill.

* Not recorded

* **Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 4.5.2010

*** Introduced with the Recommendation of the President

12.07½ hrs.

SUBMISSION BY MEMBERS

Re: Strike by Railway Motormen and Loco Pilots in Mumbai

संसदीय कार्य मंत्री और जल संसाधन मंत्री (श्री पवन कुमार बंसल): आप वहां खड़े हैं, मैं यहां से स्टेटमेंट कर दूँ, ऐसा नहीं होता है। मैं आपसे यही रिक्वैस्ट कर रहा हूँ कि मैं उनसे बात करके आपको बता दूँगा।... (व्यवधान)

अध्यक्ष महोदय : श्री अनंत गीते जी, आप इस विषय पर बोलिये और उसके बाद माननीय मंत्री महोदय की तरफ से स्टेटमेंट का आश्वासन है।

... (व्यवधान)

अध्यक्ष महोदय : आप बैठ जाइये। कृपया शांत हो जाइये। मैंने आपको सुन लिया है। श्री अनंत गीते जी।

12.08 hrs.

At this stage, Shri Chandrakant Khaire and some other Hon. Members went back to their seats

श्री अनंत गंगाराम गीते (रायगढ़): अध्यक्ष जी, शुक्रवार को आपने शून्य प्रहर में, यह जो मोटरमैन का इंडैफिनेट स्ट्राइक हुई है, इस पर बोलने की इजाजत दी थी। पिछले शुक्रवार को, सदन के सामने, सरकार को, आपके माध्यम से अवगत कराया था और आपने हमें बोलने की इजाजत दी थी। हमने नोटिस दिया था कि 3 मई को मुंबई उपनगरीय रेल के मोटरमैन और अन्य कर्मचारी इंडैफिनेट हंगर-स्ट्राइक पर जाने वाले हैं। ... (व्यवधान) आपने हमें, शून्य प्रहर में, इसी सदन में, शुक्रवार को बोलने का अवसर दिया। हमने आपके माध्यम से, सरकार और रेल मंत्रालय से मांग की थी कि आप जो भी कामगार संगठन इस स्ट्राइक में भूख-हड़ताल पर है, उनसे वार्ता करें, क्योंकि मुंबई की उपनगरीय रेल मुंबई की जीवन-रेखा है। करीब 65 लाख यात्री रोजाना मुंबई से यात्रा करते हैं, अगर रेल ठप्प होती है तो मुंबई का सारा जनजीवन ठप्प हो जाता है। कल से सारी लोकल-ट्रेनें बंद हैं, मुंबई ठप्प हो चुकी है और मुंबई में किसी भी समय दंगा भड़कने की संभावना है। लोग सड़क पर उतर रहे हैं और रेल मंत्रालय खामोश है।

महोदय, वहां एस्मा लगाया गया है और बीस मोटरमैन को टर्मिनेट किया गया है, गिरफ्तार किया गया है।

अध्यक्ष महोदय : आप अपनी बात समाप्त कीजिए।



श्री अनंत गंगाराम गीते : मुम्बई का जीवन अस्त-व्यस्त हो चुका है। इसकी सारी जिम्मेदारी रेल मंत्रालय की है। इस हड़ताल को रोकने के लिए यदि रेल मंत्री सदन में उपस्थित नहीं हैं, यह भारत सरकार की कोलेक्टिव रिस्पॉन्सिबिलिटी है कि जो कामगार संगठन हड़ताल पर हैं, उनसे संसदीय कार्य मंत्री अपील करें और उनसे चर्चा करें। आतंकवादियों से चर्चा की जा सकती है, तो क्या इन कामगार संगठनों से चर्चा नहीं की जा सकती है।

अध्यक्ष महोदया : आप बैठ जाएं।

श्री अनंत गंगाराम गीते : महोदया, मैं आखिरी वाक्य बोलने जा रहा हूं। सदन की तरफ से संसदीय कार्य मंत्री कामगार संगठन के नेताओं से चर्चा करके हड़ताल खत्म करने की अपील करें और इस समस्या का हल निकालें। हम भी मोटरमैन से अपील करते हैं, वे इस बारे में पुनर्विचार करें, जिससे कि मुम्बई की जनता के साथ खिलवाड़ न हो और रेल यात्रा शुरू हो।

श्री संजय निरुपम (मुम्बई उत्तर): महोदया, आपने मुझे मुम्बई के ज्वलंत विषय पर बोलने का मौका दिया, इसके लिए मैं आपके प्रति आभार व्यक्त करता हूं। मुम्बई में पिछले 24 घंटे से जो हड़ताल चल रही है, वह 1974 के बाद से मोटरमैन की सबसे बड़ी हड़ताल है। यह हड़ताल एकदम अचानक नहीं हुई है। पिछले छह महीने से मोटरमैन यूनीयन के सदस्य रेलवे बोर्ड, रेल मंत्रालय के पास अपना निवेदन भेज रहे हैं, लेकिन उनकी कोई सुनवाई नहीं हुई। रेलवे बोर्ड ने कहा कि हम एक समिति बनाएंगे और 15 अप्रैल तक उस कमेटी की रिपोर्ट आएगी, लेकिन अभी तक वह कमेटी नहीं बनाई गई है।

मोटरमैन की मांग बहुत बड़ी मांग नहीं है। उनकी मांग सिर्फ इतनी है कि उन्हें ओवर टाइम मिलना चाहिए। मोटरमैन दफ्तर में टेबल या कुर्सी पर बैठने वाला व्यक्ति नहीं है, वह इंजन चलाता है और 24 घंटे चलाता है। अगर उसकी यह मांग है कि छह या आठ घंटे के अतिरिक्त अगर वह ट्रेन चलाता है, तो उसे ओवर टाइम मिलना चाहिए। मुझे लगता है कि उनकी यह मांग बिलकुल वाजिब है। मैं उनकी इस मांग का समर्थन करता हूं। मैं सरकार और संसदीय कार्य मंत्री से मांग करूंगा कि यह ऐसा विषय नहीं है कि आप इस विषय को टालें और कहें कि दोपहर के बाद स्टेटमेंट देंगे। हर मिनट वहां से ट्रेन छूटती है। लाखों लोग रास्ते पर हैं। जो घर पर हैं वे कार्यालय नहीं जा पा रहे हैं और जो कार्यालय में हैं वे लौट कर घर नहीं जा पा रहे हैं। ऐसी स्थिति में इस विषय को इन टर्म्स आफ मिनट, इन टर्म्स आफ सैकेंड के तौर पर सोल्व करना चाहिए, क्योंकि यह हड़ताल इनडेफिनेट है।

महोदया, यह बात भी महत्वपूर्ण नहीं है कि यह यूनीयन रिकोग्नाइज्ड है या नहीं है। जिस यूनीयन ने मुम्बई के पूरे लोकल सिस्टम को कोलेप्स कर दिया, उसके लिए रिकोग्नाइज्ड होने का कोई अर्थ नहीं है

या अनरिकोग्नाइज्ड होने का कोई अर्थ नहीं है। उनकी ताकत को रेल मंत्रालय सलाम करे और जितनी जल्दी हो इस हड़ताल को समाप्त कराए।

श्री गोपीनाथ मुंडे (बीड): अध्यक्ष महोदया, मुम्बई में लोकल ट्रेन बंद होने से वहां की लॉ एंड आर्डर सिचुएशन आउट आफ कंट्रोल हो चुकी है। लोग सड़कों पर फंसे हैं और रेलवे स्टेशंस पर भी फंसे हैं। अगर अभी भी ट्रेन्स शुरू करने में देरी लगेगी, तो बहुत गंभीर स्थिति का निर्माण हो सकता है।

महोदया, मैंने रेल मंत्री जी को खत लिखा था कि इन्हें समय दीजिए। इन्होंने 26 जनवरी को हड़ताल का नोटिस दिया था, वह नोटिस इन्होंने वापिस लिया क्योंकि इन्हें कहा गया कि एक महीने में रिपोर्ट आएगी और आपसे बातचीत की जाएगी। लेकिन यूनीयन से किसी प्रकार की बातचीत नहीं की गई। परसों दो तारीख को उन्होंने हंगर स्ट्राइक पर भूखे रहकर ट्रेन चलाई, लेकिन उनकी बात नहीं सुनी गई। अब मोटरमैन द्वारा रेल बंद करने के कारण उन पर कानूनी कार्यवाही की जा रही है। उनको गिरफ्तार किया गया और सस्पेंड किया गया। इससे यह मामला हल होने वाला नहीं है। मुम्बई की लाइफ लाइन लोकल ट्रेन्स हैं। यह मुद्दा बहुत गंभीर है। आज सरकार सोई हुई है। रेलवे मंत्री जी को यहां स्टेटमेंट देनी चाहिए थी और यूनीयन को अपील करके उनके सवाल हल करने चाहिए तथा लोकल ट्रेन्स जल्दी शुरू करने की अपील करनी चाहिए।

SHRI BASU DEB ACHARIA (BANKURA): Under the leadership of the All India Local Running Staff Association, throughout the country, motormen and running staff are on hunger strike. In Delhi also, I attended and inaugurated their *dharna* and in Mumbai, suburban train service in Mumbai is the lifeline. They are on hunger strike; their grievances are not being addressed; there has been injustice to motormen, assistant motormen. ... (*Interruptions*) They have been agitating for one year. ... (*Interruptions*) A Fast Track Committee was constituted. That Fast Track Committee was to submit its report by 15th of April. That Committee has not yet submitted its report and the Ministry of Railways has done nothing to mitigate the grievances of running staff and motormen; moreover, when they are on the path of agitation, they are being sacked. They are being dismissed from service. I demand that the Government should immediately assure the House that normalcy would be restored. ... (*Interruptions*) The ESMA which has been imposed should be withdrawn, and the motormen who have been dismissed from

service and sacked, they should be taken back. ... (*Interruptions*) Their dismissal orders should be revoked. ... (*Interruptions*)

डॉ. संजीव गणेश नाईक (ठाणे): माननीय अध्यक्ष महोदया, मैं सदन और सरकार का ध्यान इस ओर आकर्षित करना चाहता हूँ कि मुंबई में करीब 65 लाख से ज्यादा लोगों का रेल से आना जाना होता है। कल रात को ऐसी हालत हुई कि खास तौर से महिलाओं को प्लेटफार्म पर सोना पड़ा है और वे घर नहीं जा पाईं। माननीय रेल मंत्री जी स्वयं चाहती हैं कि यह बात जल्दी से जल्दी खत्म हो। मैं सरकार से विनती करता हूँ कि यह बात आज शाम तक खत्म हो। मेरे ख्याल से सरकार भी इस बात में व्यथित है, आदरणीय पवार जी ने भी माननीय प्रधानमंत्री जी से बात की है और हमारे चीफ मिनिस्टर भी आए थे। मैं सरकार से विनती करूंगा कि इस संबंध में आज ही जल्द से जल्द कुछ करे और मुंबईवासियों को राहत दिलाए।

SHRI GURUDAS DASGUPTA (GHATAL): About the inconvenience caused to Mumbai people, I have full sympathy. Mumbai people are in serious difficulty but that is not the issue. I would like to know from the Government as to who has been given the orders for imposing ESMA. ESMA is a draconian law. Who has given the orders? Is it the Railway Ministry or the Home Ministry or the Government of India? ESMA will not be tolerated. The Government must know.

Secondly, who has given the orders for the retrenchment. I am warning the Government, if the Government wants to deal with the workers by imposing ESMA and by retrenching the workers, it will have to face the united struggle of all the trade unions of the country and it would be bad for the Government. Madam, I demand withdrawal of ESMA; I demand retrenchment order should be withdrawn. I demand negotiations should be started.

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam, a few days back, on Friday last, hon. Member, Shri Anant Geete raised this issue on the floor of the House. I was present at that time in the House and I also drew the attention of the hon. Railway Minister. She was good enough; she called Shri Anandrao Adsul, possibly the Chief Whip of the Shiv Sena Parliamentary Party; she held the discussion at the Rail Bhawan for long two hours together. The outcome of the discussion was this. Their demand was that a meeting should be held between

them; and a message should reach those who are in that movement, that the Ministry was willing to interact with them. What I heard was this – the Member (Staff) Mr. Sahai has been deputed to negotiate with them and a four-member committee has been set up. What I am hearing today is that the committee is not interacting with the people – who are in the moment.

Today is the last day for filing of nomination papers in the Municipal and Corporation elections in Bengal and in Kolkata. Naturally, the Minister can be communicated and conveyed the sentiments and the feelings of the House. She can come and she can respond to the sentiments. It is not that out of political thing, it is happening. ... (*Interruptions*)

MADAM SPEAKER: Hon. Minister wants to speak now. Please listen to the Minister. Please take your seats.

... (*Interruptions*)

SHRI SUDIP BANDYOPADHYAY : I have not finished. Let me finish. ... (*Interruptions*)

MADAM SPEAKER: Please conclude. Hon. Minister wants to speak.

... (*Interruptions*)

अध्यक्ष महोदया : मुंडे जी, आप लोग बोल चुके हैं, अब आप बैठिये।

... (व्यवधान)

अध्यक्ष महोदया : जब आप बोल चुके हैं तो कृपया बैठ जाइये।

... (व्यवधान)

श्री सुदीप बंदोपाध्याय : मैडम, जो कम्युनल राइट की बात यहां श्री अनन्त गीते जी लाये हैं, यह बात पूरी तरह से गलत है। शिवसेना कम्युनल राइट की बात नहीं करेगी तो क्या कोई अन्य पार्टी वहां कम्युनल राइट की बात करेगी। They are saying that. We believe that if the Minister can be contacted, she will positively respond to those who are in the movement.. ... (व्यवधान)

श्री आनंदराव अडसुल (अमरावती): मैडम, मुझे दो मिनट बोलने दें। यहां एक यूनियन नहीं है, चार यूनियनों की इस स्ट्राइक में एक ज्वाइंट एक्शन कमेटी है। एक कमेटी ने 26, जनवरी को स्ट्राइक करने का नोटिस दिया था, तब मैंने मध्यस्थता की थी। जब वहां रेल मिनिस्ट्री के लोग उपस्थित नहीं थे तो मैं गोयल जी, मैम्बर (स्टाफ) को मिला था और उन्हें इसकी सीरियसनेस बताई थी कि यदि 26 तारीख को स्ट्राइक होती है तो ठीक नहीं है। मैं मुम्बई में था, उन्होंने मुझे दिल्ली बुलाया था। मैं अपने साथियों को साथ लेकर यहां आया और मैंने उनके साथ बात की। फिर उन्होंने एक कमेटी...(व्यवधान)

अध्यक्ष महोदया : ठीक है, अब आप समाप्त करिये। आपकी बात हो गई, अब आप समाप्त करिये।

...(व्यवधान)

अध्यक्ष महोदया : आपने अपना क्लेरिफिकेशन दे दिया। अब आप समाप्त करिये।

श्री आनंदराव अडसुल : मैडम, केवल दो मिनट की बात है।

अध्यक्ष महोदया : आपके लीडर बोल चुके हैं।

श्री आनंदराव अडसुल : इसमें मिनिस्ट्री की प्रॉब्लम क्या है, जरा सुनिये। तभी उन्होंने एक कमेटी के गठन करने का ऐलान किया और दो महीने में निर्णय देने की बात की। लेकिन जब तीन महीने हो गये और निर्णय नहीं हुआ...(व्यवधान) तो इन चारों ने हंगर स्ट्राइक का नोटिस इन चारों यूनियंस ने एक्शन कमेटी के माध्यम से दे दिया।...(व्यवधान)

अध्यक्ष महोदया : श्री लालू प्रसाद जी, आप बोलिये।

श्री आनंदराव अडसुल : हमारे नेता गीते जी ने फ्राइड को यह सवाल उठाया। यह स्ट्राइक नहीं होती, अगर रेलवे मिनिस्ट्री सीरियस होती।...(व्यवधान)

अध्यक्ष महोदया : आपकी बात पूरी हो गई है, अब आप बैठिये। अब आप समाप्त करिये। लालू जी, आप बोलिये।

श्री आनंदराव अडसुल : मैडम, सिर्फ दो मिनट बोलने दीजिए।...(व्यवधान)

अध्यक्ष महोदया : दो मिनट नहीं मिलेंगे, अब आप बैठ जाइये। आपकी बात पूरी हो चुकी है, आप बोल चुके हैं, आपने समझा दिया। सब लोग समझ गये हैं। अब आप समाप्त कीजिए और अपना स्थान ग्रहण कीजिए।

श्री आनंदराव अडसुल : सदन को सुनने दीजिए कि हकीकत क्या है।

अध्यक्ष महोदया : अडसूल जी, आपका हो गया, सब समझ गये। अब आप बैठ जाइये। बहुत गम्भीर विषय है, सब समझ रहे हैं। अब आप बैठ जाइये।

...(व्यवधान)



MADAM SPEAKER: Kindly sit down.

... (Interruptions)

MADAM SPEAKER: Only what Shri Lalu Prasad is saying will go on record.

(Interruptions) ... *

अध्यक्ष महोदया : अडसूल जी, अब आपका रिकॉर्ड में नहीं जा रहा है। आप बैठिये। Nothing, except what Shri Lalu Prasad says, will go on record.

(Interruptions) ... *

अध्यक्ष महोदया : लालू प्रसाद जी, अब आप बोलिये।

श्री लालू प्रसाद (सारण): अध्यक्ष महोदया, यह मुम्बई के लिए लाईफ लाइन है, हम लोग इसका समर्थन करते हैं। इसमें कोई पार्टी पौलिटिक्स नहीं है। पूरे देश के गरीब लोग वहीं रहते हैं, सब का आना जाना रहता है और रेल ही सस्ती सवारी है। रेल में घाटा रहने के बावजूद हमने भाड़ा कम किया था और वही लाईफ लाइन है। कोई रॉयटज़ की बात उन्होंने नहीं की है, पीपल्स का लॉ एंड ऑर्डर बिलकुल बिगड़ जायेगा। यह हिन्दू-मुस्लिम के कम्युनल होने की बात नहीं है। मेरे समय में भी हड़ताल हुई थी, यही लोग किये थे लेकिन हमने बात की थी और दो मिनट में उन लोगों ने हड़ताल वापस ले लिया था, आप सब लोग जानते हैं।

अध्यक्ष महोदया, उनका मूल डिमांड यह है कि हम रात-दिन ड्यूटी करते हैं, जान जोखिम में डालते हैं। एक्विट्रिज़्म इंसीडेंट हुआ, उसमें भी मारे जाते, उससे तंग और तबाही होती। उन्हें ओवर टाईम दिये जाने के अलावा मूल बात यह है कि हमें ड्राइवर का स्केल मिलना चाहिये कि हम ड्राइवर हैं, गाड़ी चलाते हैं। इसलिये हम सदन के सब पार्टियों के लोग उन कर्मचारियों के साथ हैं। जनता की कठिनाई को ध्यान में रखते हुये हम लोग उन से अपील करते हैं कि वे अपनी हड़ताल वापस ले लें। जैसा ही ममता जी को मौका मिले, यहां आ जायें और सरकार उनसे बात करें और हड़ताल को खत्म कराईये। एसमा हटाईये, डैस्ट्रक्टिव एटिच्यूट नहीं अपनाईये।

* Not recorded

श्री रेवती रमन सिंह (इलाहाबाद): माननीय अध्यक्ष महोदया, मैं आपको धन्यवाद देता हूँ कि आपने एक लोक महत्व के तात्कालिक सवाल पर मुझे बोलने का मौका दिया। पूरे देश में लाखों पद सरकारी अस्पतालों और संस्थानों में खाली पड़े हुये हैं। वहां एक भी डाक्टर नहीं है... (व्यवधान)

अध्यक्ष महोदया : रेवती रमन सिंह जी, यह मामला बाद में उठाइयेगा। अभी माननीय मंत्री संसदीय कार्य कुछ बोल रहे हैं। अभी आप बैठ जाइये। यह मामला आप शून्य प्रहर में उठाइयेगा।

... (व्यवधान)

MADAM SPEAKER: Please sit down. You have taken up another matter.

... (Interruptions)

.अध्यक्ष महोदया : संजय निरूपम जी, आप बोल लिये हैं, अब आप बैठ जाइये। मि. मिनिस्टर।

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, for the first time in this regard any notice for suspension of Question Hour, by any hon. Member, was given today morning. As I have submitted earlier, I would like to reiterate, the hon. Minister of Railways is presently not in Delhi. Immediately after this I would get in touch with her and at the earliest possible opportunity I would try to ensure that on this matter a Statement is made in this House.

My most earnest request to the hon. Members would be, since some of the hon. Members can influence the people who are on strike and they are also aware of the repercussions of all that is happening there - the way traffic has been paralysed and the people are suffering - to have some influence on them and wait till the time the hon. Minister makes a Statement... (Interruptions)

अध्यक्ष महोदया : यह आप क्या कर रहे हैं? ऐसा न करिये। Please maintain order in the House.

... (Interruptions)

12.31 hrs.

MADAM SPEAKER: The House stands adjourned to meet again at 2 p.m.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs.

The Lok Sabha re-assembled at Fourteen of the Clock.

(Mr. Deputy-Speaker *in the Chair*)

MATTERS UNDER RULE 377 *

MR. DEPUTY-SPEAKER: Matters under Rule 377 shall be laid on the Table of the House. Members are requested to send slips immediately as per usual practice.

... (*Interruptions*)

(i) Need to set up a passport Sewa Kendra at Chengannur, Alappuzha district, Kerala

SHRI KODIKKUNNIL SURESH (MAVELIKKARA): I would like to mention that Chengannur town is one of the most important towns in my Parliamentary Constituency, Mavelikkara, Kerala. This town is the central point of Central Travancore area of Southern Kerala. Thousands of passport aspirants every day, have to visit Regional Passport Office, Ernakulam and Regional Passport Office, Trivandrum which are very far away from Chengannur.

The passport aspirants from Alappuzha, Kollam and the whole area of Pathanamthitta can easily come to Chengannur if the Passport Sewa Kendra is opened in Chengannur. This is a long pending demand of the people of these areas.

I, therefore, urge upon the Union Government to set up a Passport Sewa Kendra at Chengannur, Alappuzha district, Kerala at the earliest for the benefit of the people of these areas.

* Treated as laid on the Table

(ii) Need to accord permission to the Government of Andhra Pradesh for sending the boiled rice to other States and exporting it to other countries

SHRI PONNAM PRABHAKAR (KARIMNAGAR): I would like to draw the kind attention of the august House regarding the need to give permission to send the boiled rice from Andhra Pradesh godowns to other States and for export to other countries during the current year.

The demand of the boiled rice in Andhra Pradesh is less. The surplus boiled rice is lying in the godowns during the last 1 to 2 years. On the other hand, due to the godowns full to capacity with boiled rice, the other consumable items like rice, wheat, pulses and other vegetables are lying outside the godowns and going to waste. Already there is an acute shortage of godowns in Andhra Pradesh. Due to this severe problem, the farmers and the consumers are suffering a lot. The Government of Andhra Pradesh has already made a request to the Hon'ble Minister of Agriculture, and Ministry of Consumer Affairs, Food and Public Distribution to give necessary permission to send the boiled rice to the State where there is a demand of boiled rice and to export to the countries where there is similar demand of boiled rice. But this request is still pending with the concerned Ministry.

I, therefore, request the concerned Hon'ble Minister to intervene in the matter and give permission to the Government of Andhra Pradesh for sending the boiled rice to other States and exporting it to other countries to benefit both the farmers and the consumers.

(iii) Need to release funds for construction of a new railway line between Bhadrachalam and Kovvur in Andhra Pradesh

SHRI P. BALRAM (MAHABUBABAD): I would like to draw the kind attention of this august House regarding the need to lay a new railway line between Bhadrachalam and Kovvur areas in Andhra Pradesh which falls in my constituency.

Madam Speaker, this request is pending with the Ministry of Railways since many years. The State Government of Andhra Pradesh has reminded the Central Ministry several times keeping in view the demand of the public. If this line is constructed, then it will serve the backward areas. Also an alternative route connecting Telangana and North Coastal Districts of Andhra Pradesh areas will also be benefited and it will cut short the distance of around 170 kms. There is a heavy passenger traffic on this route. People of my constituency wish that this project may be taken up and completed in the remaining Eleventh Five year Plan on a war footing basis.

I, therefore, request the Hon'ble Minister of Railways, to intervene in the matter and release the required funds to complete the already sanctioned new railway line between Bhadrachalam and Kovvur to fulfil the needs and aspirations of the people between Bhadrachalam and Kovvur areas of Andhra Pradesh.

(iv) Need for redressal of grievances of railway guards working in North Eastern Railways

श्री जगदम्बिका पाल (डुमरियागंज): भारतीय रेल में ट्रेनों के परिचालन में गार्डों की बुकिंग करने की जिम्मेदारी परिचालन विभाग की थी। परिचालन विभाग प्रत्येक मुख्यालय पर एक गार्ड के द्वारा बुकिंग कार्य के साथ-साथ आपात स्थिति में ट्रेनों के संचालन में गार्ड के रूप में ड्यूटी कर लिया करते थे तथा यह स्थापना का भी कार्य सम्पादित करता था, लेकिन पूर्वोत्तर रेलवे ने गार्डों के बुकिंग का कार्य परिचालन विभाग से लेकर मैकेनिकल विभाग के अंतर्गत ड्राइवर अथवा असिस्टेंट ड्राइवर को सौंप दिया है जो पूर्व के गाड़ियों के संचालन में गार्डों के अधीन कार्य करते आ रहे हैं। गार्ड परिचालन विभाग का कर्मचारी है। इसका उल्लेख जनरल रूल में भी उल्लेखित है जबकि ड्राइवर एवं सहायक ड्राइवर यांत्रिक विभाग का है। इसको लेकर के सम्पूर्ण पूर्वोत्तर रेलवे के गार्डों में भयंकर असंतोष है। क्योंकि स्थापित नियमों के अनुसार हर विभाग का सुपरवाइजर उसी विभाग से होना चाहिए। प्रशासनिक आधार पर पूर्वोत्तर रेलवे में उपरोक्त आशय का आदेश कर दिया गया है जबकि अन्य भारत के रेलवे में गार्डस की ड्यूटी परिचालन विभाग से लगाने की व्यवस्था है। अस्तु इस लोक महत्व के सुनिश्चित प्रश्न को ग्राह्य करें।

(v) Need to create a separate region for Kendriya Vidyalayas and Navodaya Vidyalayas in Kerala with headquarters at Kochi for better and effective administration

SHRI P.T. THOMAS (IDUKKI): Central Schools and Navodaya Vidyalayas in Kerala are showing good results and contributing much to the progress of education. There are 34 central schools and 14 Navodaya schools in Kerala. But there is no separate region for their effective management and administration. I request the Government to consider for a separate region for Kerala with headquarters at Kochi. Another point pertaining to Central Schools is that there is no test centre for Central School as well as Navodaya schools teachers in Kerala. Presently teachers have to go to Chennai for test. I request the Union Government to start a test centre in Kerala and also establish a regional office in this region for the healthy running of Navodaya Vidyalayas. More Central Schools are needed in Kerala especially the hilly district like Idukki.

(vi) Need to maintain status quo in respect of manned Railway crossing No. C-33 on Rewari-Hisar Section of North Western Railways at Charkhi Dadri town in Haryana

SHRIMATI SHRUTI CHOUDHRY (BHIWANI-MAHENDRAGARH): Rewari-Hisar Railway line was laid around 100 years ago and since then Crossing No. C-33 is maintained by the North Western Railway under the management of DRM, Bikaner. This crossing is located on Mahendergarh-Jhajjar-Delhi road (SH-20) at Charkhi Dadri town. Since February, 2008 a two lane Railway over bridge is under construction on the above manned Railway crossing. Now, it has been learnt that the Railways is considering to close this manned Railway crossing permanently.

It is not out of place to mention here that the manned Railway crossing No.C-33 is the life line for this small town as it is strategically located in the middle of Charkhi Dadri town on the one side and nearly 40 villages on the other side. The permanent closure of this crossing would not only adversely affect the economy of this town but would also put the thousands of daily commuters to grave inconvenience and harsh hardships as they cross railway line on foot, using cycle and other small vehicles. As large number of educational institutions are located at Charkhi Dadri, more than 10 thousand students use this Railway crossing.

Moreover, farmers from around 40 villages use this Railway crossing to bring their farm produce to the green market in Charkhi Dadri. Besides, all the Government medical facilities, Public transport, Bus stand, Railway station, Sub-division, Tehsil and Judicial complexes can be approached only by using this Railway crossing. Keeping in view the large public interest, I request the Ministry of Railways to maintain the status quo in respect of manned Railway crossing No. C-33.

(vii) Need to curb the fraudulent practices at petrol pumps across the country

श्री जयवंत गंगाराम आवले (लातूर): देश में पेट्रोल पम्पों पर तेल की चोरी की जा रही है। पेट्रोल पम्पों पर घटतौली रोकने की तमाम कोशिशों के बाद भी धोखेबाज कारोबारियों ने तेल चोरी का नायाब तरीका खोज निकाला है। इस तरह की कई घटनाएं लगातार हो रही हैं। पम्पों पर काम करने वाले सेल्समैन जेब में रिमोट रखते हैं और रिमोट ऑन करने पर तेल की रफ्तार धीमी पड़ जाती है जबकि मीटर पूरी मात्रा दिखाता है। इस तरह हाईटेक तरीके के साथ तेल चोरी की घटना घट रही है, जिसके कारण आम जनता परेशान है।

अतएव सरकार से मांग है कि जनहित में यथाशीघ्र इस तरह की घटनाएं रोकी जायें।

(viii) Need to accord approval for construction of a new National Highway between Sikar (Rajasthan) and Sirsa (Haryana)

श्री राम सिंह कस्वां (चुरू): सीकर (राजस्थान) एन.एच. 11 से सिरसा (हरियाणा) एन.ए..10 वाया झुंझुनू, सांखू, राजगढ़, सिधमुख, भादरा व गांधी होते हुए एक नए राष्ट्रीय राजमार्ग (लम्बाई लगभग 225 किलोमीटर) की स्वीकृति की मांग वर्षों से की जा रही है। इस राजमार्ग के निर्माण होने से जयपुर से सिरसा की दूरी लगभग 70 किलोमीटर कम हो जाती है। इसके अतिरिक्त इस क्षेत्र का हरियाणा, पंजाब से सीधा सम्पर्क हो जाता है। रास्ते में पड़ने वाले जिला मुख्यालय, तहसील मुख्यालय एवं बड़े-बड़े कस्बों को भी बहुत भारी सुविधा प्राप्त होगी।

अतः आपके माध्यम से सरकार से आग्रह है कि सीकर से सिरसा के बीच एक नये राष्ट्रीय राजमार्ग को स्वीकृत कर इस क्षेत्र की महती आवश्यकता को पूरा करने का कष्ट करें।

(ix) Need to introduce Mediclaim policy for Government pensioners and middle class people in Andaman & Nicobar Islands

SHRI BISHNU PADA RAY (ANDAMAN & NICOBAR ISLANDS): The Central Government Health Scheme in India is meant for extending health care facilities to the Central Government employees, pensioners, Member of Parliaments, ex-Member of Parliament and freedom-fighters etc.

In Andaman & Nicobar Islands, these facilities do not cover Government employees, pensioner and other middle class people.

In Andaman & Nicobar Islands there is no facility for super specialty treatment. A unique scheme of Mediclaim has been introduced in Goa since 1989. Financial assistance to the maximum extent of Rs 1.5 lacs per illness is provided for availing super specialty treatment. The amount of Mediclaim facility is up to Rs. 3.00 lacs in case of open Heart Surgery, Kidney transplant, Nuero Surgery including medicines for post operative care. However, maximum limit for Cancer is up to Rs. 5.00 lacs and Rs. 8.00 lacs for Bone Marrow transplant. This facility has been extended to the resident of Goa whose annual household income is less than Rs. 1.5 lacs per annum.

This Mediclaim scheme may be implemented to the residents who have been staying in Andaman & Nicobar Islands for a minimum period of 15 years. All retired Govt. employees and other middle class people and the household whose income is less than Rs. 2.5 lacs may be covered under this scheme.

(x) Need to provide special package to district Shahjahanpur, Uttar Pradesh under Rajiv Gandhi Gramin Vidyutikaran Yojana

श्री मिथिलेश कुमार (शाहजहांपुर): माननीय अध्यक्ष जी, उत्तर प्रदेश को वर्ष 2009-10 तथा वर्ष 2010-11 में राजीव गांधी विद्युतिकरण योजना के तहत कोई धन नहीं दिया गया है जबकि माननीय विद्युत मंत्री ने पिछले सत्र में घोषणा की थी कि गांव के मजरो तक में साल भर में विद्युतीकरण करा देंगे।

मेरा मंत्री जी से सदन के माध्यम से मांग है कि प्रदेश के जनपद शाहजहांपुर को राजीव गांधी विद्युतीकरण योजना के तहत विशेष पैकेज देने का कष्ट करें।

(xi) Need to formulate a special scheme for the welfare and development of weavers in Sitapur Parliamentary Constituency, Uttar Pradesh

श्रीमती कैसर जहां (सीतापुर): उत्तर प्रदेश राज्य का सीतापुर संसदीय क्षेत्र अत्यधिक पिछड़ा हुआ है। इस क्षेत्र के खैराबाद व लहरपुर में छोटे-छोटे बुनकर बड़ी तादाद में हैं। उनकी जीविका का एक मात्र सहारा हथकरघा ही है। उनके द्वारा बनाये गये दरी व कालीन देश में ही नहीं बल्कि विदेश में भी मशहूर है। इस क्षेत्र से भारी मात्रा में दरी व कालीन निर्यात किए जाते हैं लेकिन गरीब छोटे-छोटे बुनकरों को उनके उत्पादों का वाजिब मूल्य नहीं मिल पाता है।

मेरा सरकार से अनुरोध है कि सीतापुर संसदीय क्षेत्र के खैराबाद व लहरपुर के हथकरघा बुनकरों के कल्याण व विकास हेतु एक कार्य योजना बनाकर उनको प्रशिक्षण दिलाने तथा उनके उत्पादों का वाजिब मूल्य दिलाए जाने हेतु आवश्यक पहल करें।

(xii) Need to set up a National Institute of Epigraphy in Tamil Nadu

SHRI R. THAMARAISELVAN (DHARMAPURI): I would like to raise a matter of public importance concerning setting up of a National Institute of Epigraphy in Tamil Nadu.

Tamil Nadu has got maximum number of inscriptions, approximately one lakh in number. Out of these, 60,000 are Tamil inscriptions. I feel it is pertinent to mention here that in every excavation that has been conducted in the State of Tamil Nadu such inscriptions are found in large numbers. The Hon'ble Chief Minister of Tamil Nadu, has made a demand to set up an Epigraphy Institute in Tamil Nadu. The Government of Tamil Nadu is also willing to allocate land for the establishment of the same. The Government of Tamil Nadu has also demanded that an announcement can come as a welcoming prelude to World Tamil Classical Language Conference to be held in June, 2010 in Coimbatore, Tamil Nadu. It has also been proposed by the leading archaeologist Padama Bhushan Awardee Iravadham Mahadevan to set up a National Institute of Epigraphy in Tamil Nadu.

I, therefore, urge upon the Government to set up a National Institute of Epigraphy in Tamil Nadu.

(xiii) Need to provide adequate financial assistance for the completion of Jayakwad-Majalgaon Right Bank Canal Project in Maharashtra

SHRI GANESHRAO NAGORAO DUDHGAONKAR (PARBHANI): I would like to raise a very important issue for the early completion of Jayakwadi - Majalgaon Right Bank Canal. Jayakwadi Project is one of the largest irrigation and multipurpose projects in Maharashtra State. Its water is used mainly to irrigate agricultural land in the drought prone Marathwada region of Maharashtra state. The surrounding area of the dam has a beautiful garden and a bird sanctuary. It has in its lifetime overflowed 17 times. On 10 August 2006, highest discharge of 250000 cubic feet/s was recorded. The length of left bank canal is 208 KMs & of right bank canal is 132 KMs. Now work of the rest of the 47 KMs is held up due to lack of financial provisions. Due to non-completion of this canal project upto Kandhar, the proper utilization of the water for the irrigation has been hampered. Early completion of this ambitious project is very essential for the development of my constituency Parbhani and Marathwada region. I would like to raise long-standing demand of the people of drought prone Marathwada region to complete the remaining 47 KMs of Majalgaon right bank canal work which is held up from last 15 years. It will irrigate around 45,000 acres of land which would increase the agriculture production and bring prosperity in this Marathwada region.

I earnestly request the Central Government for early completion of Jayakwadi-Majalgaon Right Bank Canal project by providing sufficient financial assistance which would bring social, economical prosperity of this region.

(xiv) Need to provide financial assistance to the families of children drown in village Madathuppatti in Tenkasi Parliamentary Constituency, Tamil Nadu under Prime Minister's Relief Fund

SHRI P. LINGAM (TENKASI): In a remote village called Madathuppatti that come under Theval Kulam station in Sankaran Kovil Taluk in my Tenkasi Lok Sabha constituency, a tragic incident occurred on 15.3.2010 in which six young boys (four of them aged nine years, two of them aged ten years) lost their lives as they got drowned in the village pond as they had to fend for themselves when their poor parents were away to earn their livelihood as daily-wage earners working as agricultural workers. All victims namely (i) Kaliselvan, aged 10, S/o Marithalaivar (ii) Periaraj, aged 10, S/o Marisamy alias Pulikkutti Marisami (iii) Arun Pandian, aged 9, S/o Marisamy, (iv) Gautam, aged 9, S/o Karipandi (v) Kamal, aged 9, S/o Murugan (vi) Siva, aged 9, S/o Siva have died and the bereaved families must be consoled and must be extended with at least Rs. Two lakhs as compensation from Prime Minister's Relief fund if not, from any other assistance under some Central Government programme. Recently the Ram Janki temple stampede victims in Uttar Pradesh were paid each Rs. 2 lakh by PM for loss of lives and Rs. 50,000 for injured. As I am yet to get a reply from the PMO in response to the letter I have written already in this regard, I appeal the Union Government to extend financial assistance to these poor families considering their abject poverty.

(xv) Need to evolve an indigenous comprehensive policy for reduction in emission cut targets and undertake Solar and Renewable Energy programmes

DR. MIRZA MEHBOOB BEG (ANANTNAG): On climate change front, New Delhi should either have a joint strategy with China or on its own, make a comprehensive policy of emission cut targets. West, after achieving fruits of industrialization should now help developing countries financially and make subsidized technology available to them for cleaner development process.

Government of India should move ahead with its own moves of Solar Energy Project proposals and also new and renewable Energy programmes to clean up the environment

(xvi) Need to establish CGHS dispensaries in Ernakulam and Kozhikode in Kerala

SHRI CHARLES DIAS (NOMINATED): The Central Government Health Scheme (CGHS) was established for the medical care of the Central Government staff as well as the retired staff of the offices, freedom fighters, accredited news correspondents, retired High Court and Supreme Court Judges etc. In the case of Kerala, 3 CGHS dispensaries are functioning in Thiruvananthapuram, the southern most district of Kerala. At the same time comparing to Thiruvananthapuram, more Central Government offices, Kendriya Vidyalaya Sangathan etc are functioning in and around Ernakulam and Cochin city, which is in the central part of Kerala as well as the commercial capital of Kerala.

The Central Government staff *and* Pensioner's Association had repeatedly requested the Hon'ble Health Minister and other authorities concerned to establish at least two CGHS dispensaries at Ernakulam, where it is convenient to majority of the Central Government staff and pensioners to avail the services of these dispensaries as its necessity is for the sick and aged. But, this just demand is not considered by the authorities. This attitude is beyond reasoning and because of this, thousands of Central Government employees and pensioners are denied proper medical care.

In the above circumstances, I would request the Hon'ble Health Minister and other authorities concerned to take urgent necessary steps to establish two CGHS dispensaries in Ernakulam and one at Kozhikode (Calicut), where there are concentration of Central Government staff and pensioners.

... (Interruptions)

14.01 hrs.

At this stage, Shri Anand Prakash Paranjape and some other Hon. Members came and stood on the floor near the Table

...(व्यवधान)

MR. DEPUTY-SPEAKER: Hon. Members kindly go back to your seats.

... *(Interruptions)*

उपाध्यक्ष महोदय : मंत्री जी कुछ कहना चाहते हैं।

...(व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI V. NARAYANASAMY): Sir, as far as the suburban train strike issue in
Mumbai is concerned, the Government will come with a statement in the course of
the day... *(Interruptions)* The Government will come with the Statement at 6 p.m.
today... *(Interruptions)*

MR. DEPUTY-SPEAKER: The House shall now take up item no. 18 – Discussion under Rule 193 - श्री रमेश बैस जी के स्थान पर श्री अनन्त कुमार इस विषय पर बोलेंगे।

...(व्यवधान)

SHRI ANANTH KUMAR (BANGALORE SOUTH): Hon. Deputy-Speaker, at the outset I request you to bring the House to order because the matter is very important... (*Interruptions*)

उपाध्यक्ष महोदय : सिर्फ अनन्त कुमार जी की बात रिकार्ड पर जाएगी।

(*Interruptions*) ... *

SHRI ANANTH KUMAR : The entire country is watching the situation and there is an urgent need to take care of the situation in Mumbai... (*Interruptions*) The entire House, especially the BJP, the Shiv Sena and other political parties are with the motormen of the Railways... (*Interruptions*) It is very unfortunate that the Government has not come out with any statement on the issue... (*Interruptions*) We would like to urge upon the Government to ... (*Interruptions*)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 5.30 p.m.

14.05 hrs.

The Lok Sabha then adjourned till Thirty Minutes past Seventeen of the Clock.

* Not recorded

17.30 hrs.

The Lok Sabha re-assembled at Thirty Minutes past Seventeen of the Clock.

(Madam Speaker *in the Chair*)

... (*Interruptions*)

MADAM SPEAKER: The Minister for Parliamentary Affairs wants to say something.

... (*Interruptions*)

At this stage, Shri Narhari Mahato and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, my request to you is that - as we have discussed earlier - we have agreed amongst ourselves that the discussion on Census under Rule 193 may be taken up tomorrow and we may begin with the consideration of the two Bills which are listed for today... (*Interruptions*)

17.31 hrs.

ENERGY CONSERVATION (AMENDMENT) BILL, 2010

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): Madam Speaker, the hon. Prime Minister released the National Action Plan on Climate Change (NAPCC) on 30th June, 2008, which recognizes the need to maintain a high growth rate for increasing living standards of the vast majority of people and reducing their vulnerability to the impact of Climate Change... (*Interruptions*)

MADAM SPEAKER: You can lay the rest of the speech.

... (*Interruptions*)

*SHRI SUSHIL KUMAR SHINDE: It outlines 8 National Missions representing multi-pronged, long-term and integrated strategies for achieving key goals in the context of Climate Change. The National Mission for Enhanced Energy Efficiency is one of the 8 Missions. The Mission seeks to upscale the efforts to unlock the market for energy efficiency on a PPP basis, which is estimated to be around Rs.74,000 crores. The total avoided capacity addition as a result of these initiatives is expected to be 19,598 MW. Given that these savings will happen at the demand side, the avoided investment in generation, transmission and distribution sector will be to the tune of Rs.1,95,980 crores. The total CO emissions that will be reduced is estimated to be 98.55 million tonnes as a result of these initiatives.

The Energy Conservation Act was enacted in 2001 and came into force in March, 2002, to provide for efficient use of energy and its conservation. The Act provides for establishment of a statutory authority, the Bureau of Energy Efficiency, and confers upon the Central Government, State Governments and the Bureau statutory powers to enforce the measures for efficient use of energy and its conservation.

** This part of the speech was laid on the Table

The Act confers powers to specify norms for processes and energy consumption standards for energy intensive industries; establish labels for equipment and appliances; and to issue an energy conservation building code; apart from the power to impose penalties in case of contravention of the provisions of the Act. The Act also prescribes the procedure for adjudication of the penalties and appeal to the Supreme Court.

There is a need to amend certain provisions of the Energy Conservation Act in the light of approval of National Mission for Enhanced Energy Efficiency, in the Buildings Sector and need to have one Appellate Tribunal for the Sector.

There are a total number of 32 amendments including amendment to the schedule of the Act which is proposed in the Bill. Out of these there are 11 amendments which are enabling. The major 7 amendments are:-

- i) power to give accreditation to energy auditors as well as energy audit firms;
- ii) certification procedure for energy managers and energy auditors;
- iii) conduct of national examination by the Bureau of Energy Efficiency for capacity building and strengthening of services in the field of energy conservation;
- iv) the Bureau of Energy Efficiency to appoint its officers and employees instead of the Central Government
- v) empower the Central Government to issue energy saving certificates to the designated consumers and enable trading of the energy saving certificates;
- vi) levy of additional penalty for failure to comply with the provisions of clause (n) of section 14;
- vii) provide for the Appellate Tribunal established under the Electricity Act, 2003, as also the Appellate Tribunal to hear appeals under the provisions of the Act.

I would like to point out that during 2007-08, the various schemes of the Ministry of Power and Bureau of Energy Efficiency on energy conservation resulted in a verified avoided capacity addition of 623.1 MW and 3.2 million tonnes of oil equivalent of fuel savings and during 2008-09 a verified capacity addition of 1504 MW and 5.34 million tonnes of oil equivalent of fuel savings has been reported. In monetary terms this is equivalent to savings of around Rs. 12,000 crore. These amendments in the proposed Bill will not only complement the above achievements but at the same time will further enhance energy efficiency actions and allow smooth and effective implementation of energy conservation in the country.

The Bill seeks to achieve the above objects. With these words, I beg to move:

“That the Bill to amend the Energy Conservation Act, 2001, be taken into consideration.”*

... (*Interruptions*)

MADAM SPEAKER: Please go back to your seats. Please take your seats.

... (*Interruptions*)

MADAM SPEAKER: Please take your seats.

... (*Interruptions*)

MADAM SPEAKER: It is a very important Bill. Let us discuss it.

... (*Interruptions*)

MADAM SPEAKER: Please go back. Please take your seats.

... (*Interruptions*)

MADAM SPEAKER: Please take your seats. Nothing would go on record.

(*Interruptions*) ... *

MADAM SPEAKER: How can we have a discussion? Kindly go back to your seats. Otherwise, we will have to pass the Bill without discussion.

* Not recorded

... (*Interruptions*)

MADAM SPEAKER: Kindly go back to your seats. Let us have a discussion.

... (*Interruptions*)

MADAM SPEAKER: Kindly go back to your seats so that we can have a discussion on the Bill.

... (*Interruptions*)

MADAM SPEAKER: Let us have some discussion.

... (*Interruptions*)

MADAM SPEAKER: Let us have a discussion on the Bill. The Bill has come and let us have some discussion on the Bill.

... (*Interruptions*)

MADAM SPEAKER: The question is:

“That the Bill to amend the Energy Conservation Act, 2001, be taken into consideration.”



The motion was adopted.

MADAM SPEAKER: The House will now take up clause by clause consideration of the Bill.

The question is:

“That clauses 2 to 16 stand part of the Bill.”

The motion was adopted.

Clauses 2 to 16 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula, the Title were added to the Bill.

SHRI SHUSHIL KUMAR SHINDE: Madam, I beg to move:

“That the Bill be passed.”

*Madam, I am glad to inform the hon. Members that the Bachat Lamp Yojana Scheme which I have informed the hon. Members earlier has been registered as a programme of activities by the CDM Executive Board of the United Climate Conventions in Bonn. This is the largest CDM project ever registered for any country in the world and would enable electricity distribution companies to facilitate the switch from bulbs to CFLs in all households in the country. The basic tenet of the scheme is to provide CFL bulbs at cost of incandescent bulbs. The scheme seeks to leverage CDM revenues as a result of energy consumption reduction to reduce the price of the CFLs.

Amongst other programmes on energy efficiency, Agricultural Demand Side Management (Ag DSM) programme is a key thrust area of Bureau of Energy Efficiency (BEE) to reduce overall power consumption and, indirectly, to reduce peak demand. The agricultural DSM programme also promises immense opportunity in improving ground water extraction and reducing the subsidy burden of the States without sacrificing the service obligation to the agriculture sector. The first such project under implementation is in Solapur, Maharashtra in a performance contracting mode, in which a private party, selected by competitive bidding, is changing 3530 inefficient pumps to BEE STARRED efficient pumps, and will be paid over a 5 year period from the subsidy saving that result from the lower energy consumption of the efficient pumps. Farmers will be provided new BEE Star labeled pumps and motors free of cost and they will not be charged any money for implementation of this scheme.*

MADAM SPEAKER: The question is:

“That the Bill be passed.”

The motion was adopted.

** This part of the speech was laid on the Table

17.38 hrs.

(ii) NATIONAL COMMISSION FOR MINORITY EDUCATIONAL INSTITUTIONS (AMENDMENT) BILL, 2009

... (*Interruptions*)

MADAM SPEAKER: Hon. Members, please go back to your seats so that we can have some discussion on this Bill.

... (*Interruptions*)

MADAM SPEAKER: Nothing will go on record. Shri Kapil Sibal.

(*Interruptions*) ... *

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): Madam, I beg to move**:

“That the Bill further to amend the National Commission for Minority Educational Institutions Act, 2004, be taken into consideration.”

MADAM SPEAKER: The question is:

“That the Bill further to amend the National Commission for Minority Educational Institutions Act, 2004, be taken into consideration.”

The motion was adopted.

* Not recorded

** Moved with the recommendation of the President

MADAM SPEAKER: The House would now take up clause by clause consideration of the Bill.

Clause 2 Amendment of Section 2

Amendment made:

Page 2, *for* line 1 to 3, *substitute*,--

“2. In section 2 of the National Commission for Minority Educational Institutions Act, 2004 (hereinafter referred to as the principal Act),--

- (i) clause (b) shall be omitted;
- (ii) for clause (g), the following clause shall be substituted, namely:--”.

(5)

(Shri Kapil Sibal)

MADAM SPEAKER: The question is:

“That clause 2, as amended, stand part of the Bill.”

The motion was adopted

Clause 2, as amended, was added to the Bill.

Clauses 3 to 5 were added to the Bill.

Clause 1

Short Title

Amendments made:

Page 1, line 2,--

for “1.”

substitute “1.(1)”. (2)

Page 1, line 3,--

for “2009”

substitute “2010”. (3)



Page 1, *after* line 3,--

add “(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.”. (4)

(Shri Kapil Sibal)

MADAM SPEAKER: The question is:

“That clause 1, as amended, stand part of the Bill.”

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1,--

for “Sixtieth”

substitute “Sixty-first”. (1)

(Shri Kapil Sibal)

... (*Interruptions*)

MADAM SPEAKER: Please go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: The question is:

“That the Enacting Formula, as amended, stand part of the Bill.”

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill.

SHRI KAPIL SIBAL: I beg to move:

“That the Bill, as amended, be passed.”

MADAM SPEAKER: The question is:

“That the Bill, as amended, be passed.”

The motion was adopted.

17.43 hrs.

STATEMENT BY MINISTER-Contd.

(v) Strike by Railway Motormen and Loco Pilots in Mumbai

MADAM SPEAKER: Shri Muniappa may make his statement.

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIAPPA): Madam, the motormen of Central Railway and Western Railway through their Joint Action Forum have been agitating for higher pay and allowances and other benefits for sometime. They have given a notice for hunger strike from 600 hours of 3rd May, 2010.... (*Interruptions*)

The motormen are demanding higher pay than recommended by the Sixth Central Pay Commission and additional allowances which are not in the recommendations of the Central Pay Commission. A Fast Track Committee is looking into their demands and is expected to submit its report by 15.6.2010. Further action on the issues would require consultation with and approval of the Ministry of Finance.... (*Interruptions*)

The Joint Action Forum of motormen is not affiliated to any of the recognized Federations, Unions or Associations of the Railways. The motormen have also approached the Regional Labour Commissioner, Mumbai who has already initiated the conciliation proceedings.... (*Interruptions*) In its conciliation meeting held on 29.4.2010, the Regional Labour Commissioner (RLC) has advised the concerned employees not to resort to protest with effect from 3.5.2010 and had fixed the next date for further discussion on 12.5.2010.... (*Interruptions*)

Any precipitative action taken during the conciliatory proceedings is unlawful under the Industrial Disputes Act. On account of disruption of sururban train services on 3.5.2010, fresh conciliation proceedings are taking place today, that is, 4.5 .2010.... (*Interruptions*)

The Railways is having the best of industrial relations with its 14 lakh employees. ... *(Interruptions)* All major decisions are taken in consultation with the recognized Federations. ... *(Interruptions)* In the present case, the recognized Federations have not supported the agitation of the Joint Action Forum. ... *(Interruptions)*

The Railways regret the inconvenience caused to the people of Mumbai. Motormen strike has since been resolved. Normal train operations will resume soon. ... *(Interruptions)*

MADAM SPEAKER: Hon. Members, please go back to your seats.

... *(Interruptions)*

MADAM SPEAKER: Hon. Members, I would request your leader to speak. Please go back to your seats.

... *(Interruptions)*

MADAM SPEAKER: Hon. Members, please go back to your seats. I would request your leader to speak.

... *(Interruptions)*

MADAM SPEAKER: The House stands adjourned to meet tomorrow, the 5th May, 2010 at 11 a.m.

17.47 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock
on Wednesday, May 5, 2010/Vaisakha 15, 1932 (Saka).*
